No. 2/11/2023-Public
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

North Block, New Delhi.
Dated 1st January, 2024

To,

- The Chief Secretaries/ Administrators of all
State Governments/Union Territory Administrations

Subject:- Observance of silence on 30th January (Martyrs' Day) in the memory of those who sacrificed their lives during struggle for India's freedom-

Sir/Madam,

I am directed to say that on 30th January, every year, two minutes' silence is observed at 11.00 AM., throughout the country, in the memory of those who sacrificed their lives during the struggle for India's freedom.

2. The following standing instructions have been laid down for observance of this day:

(i) Silence should be observed and work and movement stopped for two minutes throughout the country at 11.00 A.M. on 30th January.

(ii) Wherever feasible, the commencement and termination of the two minutes' silence period should be indicated by sound of siren or Army guns. Sirens should be sounded from 10.59 hours till 11.00 hours and after two minutes, all clear sirens should again be sounded from 11.02 hours till 11.03 hours. This procedure may be adopted where sirens exist.

(iii) On hearing the signal (wherever available), all persons would stand up and observe the silence.

(iv) At places where no signal systems is available, suitable instructions can be issued to all concerned for observing the silence for two minutes at 11.00 A.M.

3. In the past, it has been observed that while two minutes' silence is observed in some offices, the general public goes about its occupation in the ordinary course, unmindful of the solemnity of the occasion. The State/Union Territories Governments are requested to ensure that the Martyrs' Day is observed with due solemnity. State/Union Territories Government may issue instructions to all educational institutions and Public Sector Enterprises under their control for observance of the Martyrs' Day, accordingly. Talks/speeches on freedom struggle and national integration may also be organised including in hybrid mode.

Yours faithfully,

(Debobroto Basu)
Under Secretary to the Government of India
Tel. No. 011-23092421

Copy, for information, to the Secretary to the Governors/Lt. Governors of all States/ Union Territory Administrations.

(Debobroto Basu)
Under Secretary to the Government of India
Tel. No. 011-23092421

Copy forwarded for information and necessary action to:-

1. All Ministries/Departments of the Government of India.
2. President's Secretariat
3. Vice-President's Secretariat
4. Prime Minister's Office
5. Registrar, Supreme Court of India
6. Registrar, Delhi High Court
7. Cabinet Secretariat
8. Rajya Sabha Secretariat
9. Lok Sabha Secretariat
10. NITI Aayog
11. Election Commission of India
12. Union Public Service Commission
13. Office of Comptroller and Auditor General of India
14. Central Vigilance Commission
15. University Grants Commission
16. National Commission for SCs
17. National Commission for STs
18. Law Commission
19. National Commission for Minorities
20. National Commission for Women
21. National Human Rights Commission
22. Manager, Reserve Bank of India
23. All attached & subordinate offices of the Ministry of Home Affairs located at Delhi / New Delhi.
24. AD-III Section, Ministry of Home Affairs.
25. Principal Information Officer, Shastri Bhawan, New Delhi-110001.
26. ADG (Media), Ministry of Home Affairs, North Block.

Spare copies 5

(Debobroto Basu)
Under Secretary to the Government of India
Tel. No. 011-23092421

सं. 2/11/2023-पब्लिक
भारत सरकार
गृह मंत्रालय

नॉर्थ ब्लॉक, नई दिल्ली
दिनांक 1 जनवरी, 2024

सेवा में,

सभी राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के मुख्य सचिव/प्रशासक

विषय:- **भारत के स्वतंत्रता संग्राम में अपने प्राणों की आहुति देने वाले शहीदों की याद में 30 जनवरी (शहीद दिवस) को मौन धारण करना।**

महोदय/महोदया,

मुझे यह कहने का निदेश हुआ है कि भारत के स्वतंत्रता संग्राम में अपने प्राणों की आहुति देने वाले शहीदों की याद में प्रति वर्ष 30 जनवरी को पूरे देश में पूर्वाह्न 11.00 बजे दो मिनट का मौन रखा जाता है।

2. इस दिवस को मनाने के संबंध में निम्नलिखित स्थाई अनुदेश निर्धारित किए गए हैं :

(i) 30 जनवरी को पूर्वाह्न 11.00 बजे पूरे देश में मौन रखा जाना चाहिए और काम तथा गतिविधियों को रोक दिया जाना चाहिए।

(ii) जहां कहीं संभव हो, दो मिनट के मौन की अवधि शुरू होने तथा समाप्त होने की सूचना सायरन बजाकर या आर्मी गन से दी जानी चाहिए। सायरन 10.59 बजे से 11.00 बजे तक बजाए जाने चाहिए और दो मिनट के बाद 11.02 बजे से 11.03 बजे तक पुन: क्लियर सायरन बजाए जाने चाहिए। जहां सायरन उपलब्ध हो वहां यह कार्यविधि अपनाई जाए।

(iii) सिगनल (जहां उपलब्ध हो), सुनकर सभी व्यक्ति खड़े हो जाएं और मौन धारण करें।

(iv) जिन स्थानों पर सिगनल की कोई व्यवस्था न हो, वहां पूर्वाह्न 11.00 बजे दो मिनट का मौन रखने के लिए सभी संबंधितों को उपयुक्त अनुदेश दिए जा सकते हैं।

3. विगत में यह देखा गया है कि यद्यपि कुछ कार्यालयों में दो मिनट का मौन रखा जाता है, परंतु आम जनता इस अवसर की गंभीरता पर ध्यान दिए बिना सामान्य रूप से अपने काम में लगी रहती है। राज्यों/संघ राज्य क्षेत्र सरकारों से अनुरोध है कि शहीद दिवस को पूरी गम्भीरता के साथ मनाया जाए। राज्य/संघ राज्य क्षेत्र सरकारें, तदनुसार, शहीद दिवस को मनाने के संबंध में अपने नियंत्रणाधीन सभी शैक्षिक संस्थाओं और सार्वजनिक क्षेत्र के उपक्रमों को अनुदेश जारी कर सकती हैं। स्वतंत्रता संग्राम और राष्ट्रीय एकता के बारे में वार्ताएं / भाषण हाइब्रिड मोड में भी आयोजित किए जाएं।

भवदीय,

(देबोब्रोतो बासु)
अवरसचिव, भारत सरकार
दूरभाष: 011-23092421

प्रतिलिपि, सभी राज्यों के राज्यपालों/उप-राज्यपालों के सचिवों/संघ राज्य क्षेत्र प्रशासकों को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

(देबोब्रोती बासु)
अवरसचिव, भारत सरकार
दूरभाष: 011-23092421

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्रवाई हेतु अग्रेषित :-

1. भारत सरकार के सभी मंत्रालय/विभाग
2. राष्ट्रपति सचिवालय
3. उपराष्ट्रपति का सचिवालय
4. प्रधान मंत्री कार्यालय
5. रजिस्ट्रार, भारत का उच्चतम न्यायालय
6. रजिस्ट्रार, दिल्ली उच्च न्यायालय
7. मंत्रिमंडल सचिवालय
8. राज्य सभा सचिवालय
9. लोक सभा सचिवालय
10. नीति आयोग
11. भारत का निर्वाचन आयोग
12. संघ लोक सेवा आयोग
13. भारत के नियंत्रक एवं महालेखा परीक्षक का कार्यालय
14. केंद्रीय सतर्कता आयोग
15. विश्वविद्यालय अनुदान आयोग
16. राष्ट्रीय अनुसूचित जाति आयोग
17. राष्ट्रीय अनुसूचित जनजाति आयोग
18. विधि आयोग
19. राष्ट्रीय अल्पसंख्यक आयोग
20. राष्ट्रीय महिला आयोग
21. राष्ट्रीय मानवाधिकार आयोग
22. प्रबंधक, भारतीय रिजर्व बैंक
23. दिल्ली/नई दिल्ली में स्थित गृह मंत्रालय के सभी संबद्ध और अधीनस्थ कार्यालय
24. प्रशासन-III अनुभाग, गृह मंत्रालय
25. प्रधान सूचना अधिकारी, शास्त्री भवन, नई दिल्ली -110001
26. एडीजी (मीडिया), गृह मंत्रालय, नॉर्थ ब्लॉक.

5 अतिरिक्त प्रतियां

(देबोब्रोती बासु)
अवरसचिव, भारत सरकार
दूरभाष: 011-23092421

177

HIGH COURT OF DELHI: NEW DELHI

No.8832/I-G-4/Genl.-I/DHC
Date 22.01.24

From

The Registrar General
Delhi High Court
New Delhi

To

The Principal District & Sessions Judge (Hqs)
Tis Hazari Courts Complex
New Delhi

Sub: - **Forwarding of letter dated 01.01.2024 for observance of silence on 30.01.2024.**

Sir,

I am directed to forward herewith a copy of letter dated 01.01.2024 from Mr. Debobroto Basu, Under Secretary to the Govt. of India/ Bharat Sarkar, Ministry of Home Affairs/ Grih Mantralaya, North Block, New Delhi regarding observance of silence on 30th January in the memory of those who sacrificed their lives in the struggle for India's freedom; for information and compliance. Further, a copy of this communication may also be forwarded to all other Principal District & Sessions Judges for compliance.

Encls: as above.

Yours Faithfully

(SANJAY SHARMA)
REGISTRAR (GENL. ADMN-I)
For Registrar General

Genl. Br

P. D & SJ (Hqs)
24/01/24

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 5265-5465 /Genl./Misc./Circulation/2024 Dated, Delhi the 25/1

Sub:- Observance of Silence on 30th January (Martyrs' Day) in the memory of those who sacrificed their lives during Struggle for India's freedom.

Forwarded a copy of letter bearing No. 2832/I-G-4/Genl.-I/DHC dated 22/01/2024 and this office bearing diary No. 177 dated 24/01/2024 alongwith the copy of letter No. 2/11/2023-Public, dated 1st January, 2024 of Sh. Debobroto Basu, Under Secretary, to the Government of India , Ministry of Home Affairs,/Grih Mantralaya, North Block, New Delhi received from Sh. Sanjay Sharma, Ld. Registrar (Genl. Admn-I) for Registrar General, Hon'ble High Court of Delhi for information and necessary compliance to :-

1. All the Ld. District & Sessions Judges, Delhi/New Delhi (except Central-District) with the request to circulate the same amongst the Judicial Officers and branches under your control.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi with the request to circulate the same amongst the Judicial officer s under your Control.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi for information and necessary compliance.
4. All the Sr. AO(J)/ AO(J)/ Branch In-Charges of all the Branches/Cells in Central District, Tis Hazari Courts, Delhi for information and necessary compliance.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
6. P.S. to Ld. District & Sessions Judges (HQs), Delhi for information.

Barkha Gupta

(BARKHA GUPTA)
Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl. As above

25/1/24